

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **23<sup>rd</sup>** Day of January, 2020)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Devendra Chaudhary, Member (Administrative)**

**MA Nos. 330/1432/2014 & 330/1431/2014**

**In**

**Original Application No.330/507/2014**

Shiv Kumar Gupta & Ors.

..... **Applicant**

**By Advocate:** **None**

Versus

Union of India & Ors.

..... **Respondents**

**By Advocate:** **None**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (J)**

List revised. None present for rival parties.

2. Record reveals that even on last occasion i.e. on 02.12.2019 counsel for applicant was also not present to press the Delay Condonation Application as well as Restoration Application.

3. It appears that applicant is not interested in pursuing this Delay Condonation Application as well as Restoration Application. Accordingly, Delay Condonation Application No. 330/1431/2019 is dismissed in default and for non prosecution. Consequently, MA No.330/1432/2019 (Restoration Application) also stands dismissed as well.

**(Devendra Chaudhary)**

Member (A)

**(Justice Bharat Bhushan)**

Member (J)

Sushil